

(c) if so, the details thereof and the reasons therefor; and

(d) the penalties imposed against the violators to prevent such harassment to the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes Sir.

(b) and (c) Since coming into force of “The Telecom Commercial Communications Customer Preference Regulations, 2010” from 27th September, 2011, the number of unwanted commercial calls/SMS has come down substantially. Prior to coming into force of this regulation, on an average 47454 complaints were received per month. (March, 2010 to March, 2011) However, the total number of complaints lodged by telecom consumers with their service providers from 27th September to 30th November, 2011 were only 9746 (4498 complaints per month). From these complaints, it is seen that the complaints largely relate to Unsolicited SMS while complaints relating to unsolicited calls have reduced considerably. Also it is seen that the majority of complaints of Unsolicited Commercial Communications relate to un-registered telemarketers.

(d) To prevent such harassment to the consumers, the following action has been taken against the violators (till 30th November, 2011):—

(i) 3409 notices has been sent to subscribers who have not registered as a telemarketer but were doing the telemarketing activities. 410 telephone numbers of such subscribers have been disconnected.

(ii) In case of violations by registered telemarketers, since coming into force of these regulations from 27th September, 2011, till 30 November, 2011, the Access Providers have penalized registered telemarketers in 18 cases and deposited the amount with TRAI as per the details given below:

Sl. No.	Access Service Provider	Number of cases	Amount deposited with TRAI (Rs.)
1.	M/s Tata Teleservices Ltd.	9	Rs. 3,30,000
2.	M/s Vodafone	6	Rs. 2,00,000
3.	M/s Loop Mobile	3	Rs. 75,000
TOTAL:		18	Rs. 6,05,000

Consumption of subsidized diesel by telecom sector

2697. SHRI TARINI KANTA ROY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the quantum of diesel consumed in telecom sector during 2007-08;

(b) the estimated quantum of consumption of diesel in telecom sector during 2011-12;

(c) the details of the entities/enterprises/organizations who have been the biggest beneficiaries within telecom sector relating to consumption of subsidized diesel;

(d) whether TRAI has come up with a comprehensive set of guidelines towards Green Telephone; and

(e) if so, the action taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) There is no actual data available. However, TRAI in its report dated 12.04.2011 on 'Approach towards Green Telecommunications' has indicated an average fuel consumption of 8760 litres diesel every year per tower assuming 8 hours of operation by Diesel Generator sets. There are 5.27 lakhs BTS towers in the country.

(c) The diesel available in the market is being used by the operators in operating the cellular mobile towers in Telecom Sector.

(d) Yes, Sir. TRAI has come up with a comprehensive set of guidelines towards Green Telephone as:—

(i) In the next five years at-least 50% of all rural towers and 33% of urban towers are to be powered by renewable energy technologies (RET + Grid power) by 2015.

(ii) All rural towers and 50% of urban towers are to be powered with renewable energy technologies (RET) by 2010.

(iii) All Telecom products, equipments and services in Telecom networks shall be energy and performance assessed.

(iv) Service providers shall endeavour to ensure that total power consumption of each BTS will not exceed 500 Watt by the year 2020. (Today the power consumption of BTS is about 1.5 KW-2 KW).

(v) Sharing of the infrastructure using passive as well active methodology to be done.

(vi) All service providers to evolve a carbon credit policy in line with carbon credit norms with an objective of attaining full carbon neutral foot prints in rural areas and with 50% carbon neutral foot print in urban areas by the year 2020.

(vii) All service providers to declare the carbon foot prints of their network twice in a year.

(e) The TRAI recommendations have been examined by a committee constituted in DOT. The recommendation of the committee has been accepted by the competent authority.